

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.32974/2025

[Arising out of impugned final judgment and order dated 27-08-2024 in CRA No. 859/2020 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SIYARAM & ANR.

Respondent(s)

IA No. 199384/2025 - CONDONATION OF DELAY IN FILING

IA No. 199383/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 199386/2025 - EXEMPTION FROM FILING O.T.

Date : 25-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Ms. Sakshi Kakkar, AOR
Ms. Pshephalika Srivastava, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard, the learned counsel appearing for the State of Uttar Pradesh.
2. Delay condoned.
3. Exemption Application is allowed.
4. Leave granted.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)